

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 450 of 2020**

**IN THE MATTER OF:**

**Government of India,  
Through office of the Deputy Commissioner GST &  
Central Excise, Balasore Division**

**...Appellant**

**Versus**

**Bhuvan Madan,  
Resolution Professional of  
Ferro Alloys Corporation Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Nitya Thakur, Advocate.**

**For Respondents: Mr. Abhinav Vasisht, Sr. Advocate with Ms. Misha and  
Ms. Charu Bansal, Advocates.**

**Mr. Kunal Godhwani, Advocate for R-2.**

**Mr. Diwakar Maheshwari and Ms. Pratiksha Mishra,  
Advocates for R-3.**

**ORDER**  
**(Through Virtual Mode)**

**23.09.2020:** Rejoinder has not been filed by the Appellant. Ms. Nitya Thakur, Advocate appearing for the Appellant submits that learned counsel for the Appellant Shri Prasenjeet Mohapatra has been victim of COVID 19 and he has been recently discharged from the hospital. In view of the same extension is sought for filing the rejoinder. Time is extended by two weeks to file the rejoinder.

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Learned counsels for the parties may file their short written submissions, not exceeding three pages, within two weeks.

Process the appeal for hearing and list before Court No. III on **6<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

*am/gc*